

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
MISCELLANEOUS APPLICATION NO. 102 OF 2025
IN
ORIGINAL APPLICATION NO. 142/2024

IN THE MATTER OF:

SURENDER

.....**APPLICANT(s)**

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....**RESPONDENT(s)**

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THROUGH COUNSEL



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DATE: 15.10.2025
PLACE: NOIDA

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POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER
DT. 10.10.2025 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL

IT IS MOST RESPECTFULLY SHOWETH:

1. That an original application 142 of 2024 was filed by the applicant (in original application) for the non-compliance of environmental norms, etc. That the Hon'ble Tribunal disposed of the said application vide order dt. 16.08.2024 directing as under:

“21. In view of the report filed by the Joint Committee, the present original application is disposed of accordingly with the direction to respondent no.

2-UPPCB to periodically monitor the operation of the slaughter house by the Project Proponent for ensuring requisite compliance with the environmental norms and direction to respondent no. 3-M/s. AlNasir Export Pvt. Ltd. to carry out further plantation particularly of aromatic plants on the boundary as well as inside the premises of the slaughter house.

22. A copy of this order be sent to the Member Secretary of respondent no. 2- Uttar Pradesh State Pollution Control Board and respondent no. 3M/s. Al-Nasir Export Pvt. Ltd. by email for requisite compliance.”

2. That subsequently, a miscellaneous applicant was filed by M/s Al-Nasir Export Pvt Ltd situated at Bhoorgarhi Dasna, Ghaziabad, U.P. seeking reinstate and revalidate the consent to operate dated 23.08.2024 issued by UPPCB for operation of integrated meat processing plant with modern abattoir (Slaughterhouse) at extended capacity.

The prayer of the said miscellaneous application is reproduced herein for ready reference:

“PRAYER

It is most respectfully prayed that this Honorable Tribunal may graciously be pleased:-

a. Direct the Uttar Pradesh Pollution Control Board to forthwith reinstate and revalidate the Consent to Operate dated 23.08.2024 granted in favour

of the Applicant for operation of its Fully Integrated Meat Processing Plant with modern abattoir (slaughterhouse) at full/extended capacity;

b. Such other relief, as may be deemed fit in view of the facts and circumstances of the case, may also be passed by this Honorable Tribunal.”

It is submitted that the relief which has been sought by the applicant is not maintainable. As it is not covered under the Schedule and Sections of the NGT Act, 2010.

3. That it is submitted that the unit initially established a meat processing plant after obtaining No Objection Certificates (NOCs) from the Uttar Pradesh Pollution Control Board (UPPCB) dated 11.08.2008 (*Refer @ Pg No. 541 of the Judicial Record*) and from the District Magistrate, Ghaziabad dated 25.07.2007 (*Refer @ Pg No. 545 of the Judicial Record*) subject to the strict compliance of the conditions reproduced in the NOC granted by UPPCB.

4. Thereafter, UPPCB granted **Consent to Establish (CTE)** on **27.11.2013** (*Refer @ Pg No. 546 of the Judicial Record*) for slaughterhouse with a capacity of **200 buffaloes/day** and **100 sheep/goats/day**.

5. That in pursuance of the above mentioned CTE, the UPPCB issued a CTO to the unit dt. 12.03.2020 (*Refer @ Pg 549 of the Judicial Record*) for the capacity of slaughtering of Buffalo- 200 per day and Sheep/Goat-100 per day which was valid upto 31.12.2024.
6. That UPPCB subsequently issued a CTE dated 21.09.2020 (*Refer @ Pg No. 558 of the Judicial Record*) for the installation of a 6.0 TPH PNG and multi-fuel (rice husk/wood) standby boiler only, with a **specific condition (Condition No.1) that no increase in production capacity, process, or raw material shall take place.**
7. That UPPCB issued a CCA dated 23.08.2024 (*Refer @ Pg No. 562 of the Judicial Record*), permitting production of frozen meat – 114 MTD, tallow – 12 MTD, and MBM – 10 MTD using 200 buffaloes/day and 100 sheep/goats/day as raw material. Subsequently, the Project Proponent attained the amended CTO wrongfully in collision with the Chief Environmental Officer- I vide an amendment letter dated 02.09.2024 (*Refer @ Pg No. 568 of the Judicial Record*), wherein it is mentioned that in the place of the earlier permission for 200 buffaloes/day and 100 sheep/goats/day it shall now be treated as 600 buffaloes/day and 300 sheep/goats/day, with corresponding production of frozen meat – 114 MTD, tallow – 12 MTD, and MBM – 30 MTD.

8. That UPPCB issued a **show cause notice dated 28.10.2024 (Refer @ Pg No. 569 of the Judicial Record)** to the unit, referring to the **Hon'ble Supreme Court's order dated 17.02.2017** in *Common Cause vs. Union of India (W.P. (C) No. 330/2001)* and *Laxmi Narain Modi vs. Union of India (W.P. (C) No. 309/2003)*, and in furtherance of the **Government Order dated 07.07.2017 (Refer @ Pg No. 571 of the Judicial Record)**, mandating an **NOC from the State Level Committee** (on recommendation of the District Level Committee) for establishment or enhancement of any abattoir. The notice alleged that the unit enhanced its capacity without such approval and directed submission of an explanation within 7 days.

9. That it is bare perusal of the aforesaid G.O. dated 07.07.2017 reveals that it is mandatory for all the slaughterhouse units to comply with the 24 compendium as mentioned in para no.3 of the aforesaid G.O. for consent to operate/establishment of the modern slaughterhouse. Clause 4 of the Government Order dated 07.07.2017 mandate that a livestock census is mandatory to establishment of Slaughter House and as well as the expansion of slaughtering capacity, because more live stock is required for expansion.

10. That on the ground of non-compliance with the procedure prescribed under the **Government Order dated 07.07.2017**, the **CTO dated 23.08.2024** was **revoked** by UPPCB vide letter dated **14.11.2024 (Refer @ Pg No. 576 of the Judicial Record)**. That the said letter states that in pursuance of the show cause notice dt. 28.10.2024, the unit submitted a response dt. 04.11.2024. That the reply submitted by the unit, office records, and relevant legal provisions were duly examined and the following violations by the industry have been observed:

“क. प्रश्रगत उद्योग के संबंध में शासनादेश संख्या-3710/9-8-2017-2 सीएस/12 टीसी नगर विकास अनुभाग-१, लखनऊ दिनांक 07.07.2017 में निर्धारित प्रक्रिया का उल्लघन किया गया है तथा विस्तारित क्षमता (200 भैस/भैसा/शिफ्ट एवं 100 भेड/बकरा/ शिफ्ट) हेतु जिला स्तरीय समिति से कोई संस्तुति नहीं की गयी है।

ख. उद्योग द्वारा शासनादेश संख्या-3710/9-8-2017-2 सीएस/12 टीसी नगर विकास अनुभाग-8, लखनऊ दिनांक 07.07.2017 में निर्धारित प्रक्रिया का उत्सपन किया गया है तथा प्रश्रगत उद्योग के विस्तारित क्षमता (200 पैस/पैसा/शिपंट एवं 100 मेरु/यकरा/शिफ्ट) हेतु राज्य स्तरीय समिति से स्वीकृति/अनापत्ति प्रमाण पत्र नहीं लिया गया है।”

11. Thereafter, upon the unit's application dated 22.11.2024 (*Refer @ Pg No 578 of the Judicial Record*), the UPPCB granted a fresh CTO on 10.12.2024 (*Refer @ Pg No 586 of the Judicial Record*) for a production capacity of 200 buffaloes/day and 100 goats/sheep/day, allowing production of frozen meat – 50 MTD, tallow – 4.0 MTD, and MBM – 11 MTD, valid up to 31.12.2029.

12. It is pertinent to mention that for the illegal extension of slaughtering capacity wherein the permission for 200 buffaloes/shift and 100 sheep & goats/shift was wrongly treated as 600 buffaloes/day and 300 sheep/goats/day, the UPPCB has instituted disciplinary action against the concerned erring officer. A charge sheet was issued on 02.01.2025, and disciplinary proceedings are currently underway.

13. It is further noteworthy to state that the revocation order dated 14.11.2024 issued by the UPPCB has never been challenged before the Appellate Authority constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974, or before any competent court of law, wherefore the said revocation order is treated to be as final.

14. The UPPCB has undertaken the inspection of the slaughtering unit on 09.04.2025, wherein the unit found operating in violation of prescribed

norms, evident from the analysis report that the unit is not properly maintaining its STP and discharging its effluent beyond the prescribed norms.

A true copy of the Analysis Report is being annexed herewith as **Annexure No.-1**.

15. From perusal of the above it is crystal clear that the unit is failed to maintain the norms at present capacity i.e. slaughtering of 200 buffalos and 100 goats per day and admitted it-self the same by depositing the Environmental Compensation.

16. That in light of the foregoing submissions, it is respectfully submitted that the present written submissions have been filed to place on record the factual and legal position in compliance with the directions of the Hon'ble Tribunal. The answering respondent has acted in good faith and taken all necessary measures within its jurisdiction. It is, therefore, prayed that the Hon'ble Tribunal may be pleased to take the same on record and pass such further orders as may be deemed fit and proper in the facts and circumstances of the case.

17. Hence, the above written submissions are filed for the kind perusal of this Hon'ble Tribunal.

THROUGH COUNSEL

A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON
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Ph: 9639286572

DATE: 15.10.2025
PLACE: NOIDA



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 31274093/Ghaziabad/2025

Date: 14/05/2025

- 1- Name of Industry: AL NASIR EXPORTS PVT LTD, Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.), GHAZIABAD, 201015
- 2- Address of Industry: Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.), GHAZIABAD, 201015
- 3- District: Ghaziabad
- 4- Description about sampling point: FINAL OUTLET OF STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Ram Gopal CEO & Vikas Mishra, Shashi Binkar, Vipul Kumar RO Ghaziabad, RO Unnao, AEE Ghaziabad
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 Litre Plastic Jericane
- 9- Date of Sample Collection: 08/04/2025
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 09/04/2025
- 12- Period of Analysis: 07 days
- 13- ULR Number: -
- 14- Sampling Plan/Ref. No.: UPPCB/CL/WW/755(B)/2025
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.77	As per MoEF&CC/CPCB	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	70.0	"	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1962.0	"	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	2032.0	"	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	52.0	"	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	293.0	"	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab

Remark: NA

Digitally signed
 by Reeta Keshav
 Date: 2025.05.14
 16:24:08 +05'30'

UPPCB/CL/7.8.2	Issue No.: 01	Issue Date: 01.10.2024	Page No.: Page 1 of 3
Amendment No.: 01	Amendment Date.: 01.10.2024	Approved by: TM	Issued by: QM